

GOVERNMENT OF INDIA  
MINISTRY OF MINES  
RAJYA SABHA  
UNSTARRED QUESTION NO – 1519  
TO BE ANSWERED ON 01.01.2018

**Re-auction of mining rights of aborted mineral fields**

1519. SHRI VIVEK K. TANKHA:

Will the Minister of **MINES** be pleased to state:

(a) whether it is a fact that Government intends to allocate mining rights of aborted mineral fields through re-auction; and

(b) if so, the details of the respective mineral fields and re-auction?

**ANSWER**

**MINISTER OF STATE FOR MINES AND COAL  
(SHRI HARIBHAI PARTHIBHAI CHAUDHARY)**

(a) & (b): As per the Mines and Minerals (Development and Regulation) (MMDR) Amendment Act, 2015 and the Rules framed there under, the State Governments are devolved upon the responsibility to carry out auction of mineral blocks in accordance with the prescribed Acts and Rules. The information related to auction of aborted mineral fields is not maintained centrally. As per the information received from various State Governments, the major mineral blocks e-auctioned since the MMDR Amendment Act, 2015 are given in the Annexure.

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## Annexure

**Annexure** referred to in reply to part (a) & (b) of Unstarred Question No – 1519

Details of the major mineral mines e-auctioned since the MMDR Amendment Act, 2015 as per the information received from the State Governments:

<b>S. No.</b>	<b>Name of the State</b>	<b>Name of the mineral(s) auctioned</b>	<b>No of blocks auctioned</b>
1	Andhra Pradesh	Limestone	3 blocks
2	Chhattisgarh	Limestone, Gold	4 blocks
3	Gujarat	Limestone	3 blocks
4	Jharkhand	Limestone, Gold	4 blocks
5	Karnataka	Iron Ore	7 blocks
6	Madhya Pradesh	Diamond	1 block
7	Maharashtra	Limestone, Bauxite	2 blocks
8	Odisha	Iron Ore, Limestone, Manganese	5 blocks
9	Rajasthan	Limestone	4 blocks
<b>Total</b>			<b>33 blocks</b>